

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

DA No. 77 of 1994

Thursday, this the 16th day of March, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. M Muhammed Mansoor,  
S/o Moideen Sheriff,  
Aryaparampil House,  
Panangattu Kara PO,  
Vadakkancherry, Trichur Dist. .. Applicant

By Advocate Mr. MR Rajendran Nair

Vs.

1. The General Manager,  
Telecom,  
Trichur.  
2. The Chief General Manager,  
Telecom,  
Kerala Circle,  
Trivandrum,  
3. Union of India represented by  
Secretary to Government,  
Ministry of Communications,  
New Delhi. .. Respondents

By Advocate Mr. Varghese P Thomas, Additional Central  
Government Standing Counsel

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

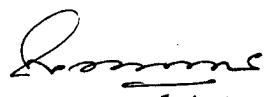
Applicant seeks a declaration that he is eligible to be granted temporary status with effect from the date on which his juniors were granted temporary status. It is not known who the juniors are or when they were granted temporary status. This Tribunal cannot make a roving enquiry and enter findings on facts on the basis of such an enquiry.

It is stated in the reply statement that applicant -

"is likely to complete 240 days of work by the end of July, 94. Accordingly, he may be eligible...".

2. If applicant has completed 240 days of work, he may move the Department for appropriate reliefs. With freedom to do so, we dispose of the application. No costs.

Dated the 16th March, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

ak/163